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Title: Regarding alleged violation of Ravi-Beas water-sharing agreement.

**डा. करण सिंह यादव (अलवर) :** अध्यक्ष महोदय, मैं आपके माध्यम से सदन का ध्यान राजस्थान की समस्या की तरफ आकर्षित करना चाहता हूँ। वर्ष 1981 में तत्कालीन प्रधान मंत्री महोदय की अध्यक्षता में राजस्थान, पंजाब और हरियाणा के मुख्य मंत्रियों के बीच में एक रावी-व्यास समझौता हुआ था, जिसके अंतर्गत राजस्थान को 8.6 एम.एफ.ए. पानी मिलना चाहिए था। पंजाब विधान सभा में सर्वसम्मति से एक प्रस्ताव पारित करके इस बात की घोषणा की कि पंजाब से बहने वाली नदियों के पानी की एक बूंद भी वह राजस्थान का या अन्य किसी राज्य को नहीं देंगे। इस बात को लेकर राजस्थान के किसानों में बड़ी भारी चिंता व्याप्त है। राजस्थान का किसान जो गंगा नहर और राजस्थान कैनल के ऊपर निर्भर करता है। इनमें जो पानी आता है वह सारा पानी पंजाब की नदियों के माध्यम से आता है। रावी-व्यास समझौते के माध्यम से भाखड़ा मैनेजमेंट बोर्ड को इन हैड्स को स्थानान्तरित किया जाना चाहिए था, जिस पर पंजाब सरकार का नियंत्रण है। पंजाब सरकार की मनमर्जी होती है तब वह पानी देती है और जब उसकी मर्जी नहीं होती है तो वह पानी नहीं देती है। मैं अधिक समय न लेते हुए आपके माध्यम से जल संसाधन मंत्री जी और यू.पी.ए. की माननीया अध्यक्षा श्रीमती सोनिया गांधी से निवेदन करना चाहता हूँ कि राजस्थान के किसानों के हित को देखते हुए पंजाब सरकार को बाध्य किया जाए कि वह राजस्थान को उसके हिस्से का पूरा पानी दे।

MR. SPEAKER: Thank you very much.

...(Interruptions)

SHRI VIJAYENDRA PAL SINGH (BHILWARA): Sir, I also would like to associate myself with this issue.  
...(Interruptions)

MR. SPEAKER: Okay, very well. If you are only to associate with this, then you can associate.

...(Interruptions)

SHRI VIJAYENDRA PAL SINGH : Sir, it is a very serious one. I would like to say something. ...(Interruptions)

**श्री किशन सिंह सांगवान (सोनीपत) :** सर, इसी सब्जेक्ट पर मेरा भी नोटिस है, मैं भी इस पर बोलना चाहता हूँ।

...(Interruptions)

MR. SPEAKER: No speeches are allowed.

...(Interruptions)

MR. SPEAKER: The names of those hon. Members will be recorded.

...(Interruptions)

MR. SPEAKER: I have received two notices. One notice is from Shri Ananth Kumar in which he has referred to the reported deposition made before the Additional Chief Metropolitan Magistrate in Bangalore regarding multi-State stamp paper scam, and alleged the involvement of an hon. Minister who is not a Member of this House.

Another notice is from Shri D.V. Sadanand Gowda regarding reported deposition made in connection with the stamp paper scam, alleging involvement of the former Chief Minister of Karnataka, who is a Central Minister.

The rules are very clear.

...(Interruptions)

MR. SPEAKER: I will ask him to explain.

...(Interruptions)

MR. SPEAKER: I will ask him. Please wait. Why are you impatient? I am allowing everybody.

...(Interruptions)

SHRI ANANTH KUMAR : Before giving the ruling, I would like to say something. ...(Interruptions)

MR. SPEAKER: I have not yet given the ruling. I am only drawing your attention, at the moment, to the rules.

...(Interruptions)

MR. SPEAKER: You are jumping!

...(Interruptions)

SHRI ANANTH KUMAR : We are not jumping into the well ! ...(*Interruptions*)

SHRI D.V. SADANAND GOWDA (MANGALORE): Otherwise, the issue is very serious that we are supposed to jump! ...(*Interruptions*)

MR. SPEAKER: Do not be so excited. You have put me here just to do something.

SHRI ANANTH KUMAR : It is to save us! ...(*Interruptions*)

MR. SPEAKER: Save me also please!

On this, there are certain rules. Rule 353 of Rules of Procedure and Conduct of Business in Lok Sabha is there. There is also a clear statement on the position in Kaul and Shakhder. I am requesting the hon. Members to comply with the rules. If you comply with the rules, then I shall certainly do something. I am not rejecting it now.

But so far as the notice concerning an hon. Minister who is not a Member of this House is concerned, I am disallowing it. It is not permitted. So far as the other motion given notice of by Shri Sadanand Gowda is concerned, he refers to a Central Minister. Please follow the rules. I may indicate for your kind knowledge Rule 353 of our Rules of Procedure and Conduct of Business in Lok Sabha. You know it, but it is just to remind you. You may also look into ""Kaul and Shakhder"", page 918. It will help us in deciding this matter. Therefore, you may comply with that and come to the House later on.

Shri Ananth Kumar's notice has been rejected.

...(*Interruptions*)

SHRI ANANTH KUMAR : How can you reject it?...(*Interruptions*)

MR. SPEAKER: I have given my ruling that the notice has been rejected. I have already said, 'No' because such serious allegations have been made against a person who is not present here.

SHRI ANANTH KUMAR : Sir, there is no Motion before the House. How can you reject it?

MR. SPEAKER: Do you want to mention it?

...(*Interruptions*)

MR. SPEAKER: Nothing will be recorded.

(*Interruptions*)\*

\*Not Recorded.

PROF. VIJAY KUMAR MALHOTRA : Hundred times names have been mentioned in this House....(*Interruptions*)

MR. SPEAKER: May-be it has been mentioned hundred times but it will not be done hundred and one times.

PROF. VIJAY KUMAR MALHOTRA : Sir, the Members on the other side are mentioning Shri Narendra Modi's name everyday. ...(*Interruptions*)

MR. SPEAKER: You are making allegations against a person who cannot answer here. I will not allow this. However, so far as the issue of a Central Minister, raised by Shri Sadanand Gowda, is concerned, I can allow that.

SHRI ANANTH KUMAR : How can you allow the Members to take the name of Shri Narendra Modi?...(*Interruptions*)

MR. SPEAKER: Whom shall I listen to? If all of you speak together, I cannot listen to anybody.

...(*Interruptions*)

MR. SPEAKER: Shri Harin Pathak, you have not given any notice. You should not come to his help. All of you please sit down.

...(*Interruptions*)

श्री अनंत कुमार हेगड़े (कनारा) : हम जिसका नाम ले रहे हैं, वह इस सदन के सदस्य नहीं हैं, लेकिन इस सरकार में मंत्री हैं। *(व्यवधान)*

MR. SPEAKER: You have not given any notice. Please go to your seat.

...(Interruptions)

श्री अनंत कुमार हेगड़े : यह एक गंभीर मामला है। (व्यवधान)

SHRI ANANTH KUMAR : Everybody should go to his seat. (Interruptions)

MR. SPEAKER: I am requesting him. Will you dictate to me? Please do not dictate to me.

...(Interruptions)

SHRI ANANTH KUMAR : Great injustice is being done to me. (Interruptions)

MR. SPEAKER: What injustice?

SHRI ANANTH KUMAR : When Shri Narendra Modi's name is taken in the House, it is being allowed....(Interruptions)

MR. SPEAKER: I am not bound by anything else but by the rules. You can make your submission but I will decide about its admissibility. I shall decide about it.

...(Interruptions)

MR. SPEAKER: Please do not do that. You are a senior Member. (Interruptions)

MR. SPEAKER: I shall decide whether it will remain on record or not.

...(Interruptions)

MR. SPEAKER: Please sit down.

...(Interruptions)

MR. SPEAKER: No, I will not allow this. There is no subject before the House.

...(Interruptions)

SHRI ANANTH KUMAR : Thank you very much for allowing me to raise an important issue....(Interruptions)

MR. SPEAKER: I shall decide whether it will remain on record or not.

SHRI ANANTH KUMAR : Sir, I am making a submission....(Interruptions)

MR. SPEAKER: Please take your seat. I will not allow this type of functioning.

...(Interruptions)

SHRI KIRIP CHALIHA (GUWAHATI): He cannot take the name of a person who is not present in the House....(Interruptions)

MR. SPEAKER: Will all of you please take your seats? You are all hon. Members of the House.

...(Interruptions)

SHRI ANANTH KUMAR : Sir, unfortunately two menaces are emerging from the State of Karnataka. One is stamp paper scam and another is Veerappan menace. Unfortunately, the Congress misrule is responsible for these two scams....(Interruptions)

MR. SPEAKER: Nothing will go on record except the submission of Shri Ananth Kumar.

(Interruptions)\*